GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(6)/LA-2011/ Llaw/194-204 Dated the 28th September, 2011

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Value Added Tax (Second Amendment) Act, 2011 (Delhi Act 08 of 2011)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)–Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

No. F.14(6)/LA-2011/ Llaw/194-204 Dated the 28th September, 2011

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Commissioner (T&T), Govt. of NCT of Delhi, Vyapar Bhawn, I.P. Estate, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The Deputy Secretary (Admn.), Law, Justice and Legislative Affairs, Govt. of NCT of Delhi with the request to upload a copy of the this Act on Department's website.
10. Sh. N. G. Goswami, Legislative Counsel, Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

28/09/11

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

DS(Leg) keep it on record 3/10
565/Leg 3/10/11

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(6)/LA-2011/lclaw/ 193 Dated 28 the September, 2011

NOTIFICATION

No.F.14(6)/LA-2011/lclaw/ 193 - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on 17th September, 2011 and is hereby published for general information:-

"THE DELHI VALUE ADDED TAX (SECOND AMENDMENT) ACT, 2011
(DELHI ACT 08 OF 2011)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 01st September, 2011)

[17th September, 2011]

An Act to further amend the Delhi Value Added Tax Act, 2004

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-second Year of the Republic of India as follows:-

1. Short title, extent and commencement.- (1) This Act may be called the Delhi Value Added Tax (Second Amendment) Act, 2011.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) Save as otherwise provided, it shall come into force on such date as the Government may, by notification in the official Gazette, appoint.

2. Amendment of Section 2.- In the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005) (hereinafter referred to as "the principal Act"), in section 2, in sub-section (1), in clause (zd), after sub-clause (vii) and before the Explanation occurring at the end thereof, the following provisos shall be inserted, namely;

"PROVIDED that an amount equal to the increase in the price of diesel (HSD) (including the duties and levies charged thereon by the Central Government) taking effect from the 25th June, 2011 shall not form part of the sale price of diesel (HSD) sold on or after the date of the commencement of the Delhi Value Added Tax (Second Amendment) Act, 2011 till such date as the Government may, by notification in the official Gazette, direct or if the price of diesel (HSD) falls below the sale price prior to 25th June, 2011, whichever is earlier :

PROVIDED further that if the price of diesel (HSD) further increases from the level of price as on 25th June, 2011, the first proviso shall not have any effect on such further increase:

PROVIDED also that if the price of diesel (HSD) declines but remains above the price prevailing prior to 25th June, 2011, the first proviso shall have effect to the extent of the remaining increase:

PROVIDED also that the first proviso shall not take effect till the benefit is passed on to the consumers.".

DVS

3. **Amendment of section 4.-** In the principal Act, in section 4, in sub-section (1) -

(I) the proviso to clause (b) shall be omitted;

(II) in the first proviso to clause (d), for the word "four", the word "five" shall be substituted.

4. **Amendment of section 9.-** In the principal Act, in section 9, in sub-section (1), for the words "to the extent of proportion of the goods which have been put to sale", the words "where the purchase arises" shall be substituted.

5. **Amendment of section 74.-** In the principal Act, in section 74, in sub-section (1), after the second proviso, the following proviso shall be inserted, namely: -

"PROVIDED also that the Commissioner may, after giving to the dealer an opportunity of being heard, may direct the dealer to deposit an amount deemed reasonable, out of the amount under dispute, before such objection is entertained.".

28/09/11

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
8 वॉ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली –110002

सं0 फा0 14(6)/एलए–2011/एलसीलॉ/193 दिनांक 28 सितम्बर, 2011

<u>अधिसूचना</u>

सं0 फा0 14(6)/एलए–2011/एलसीलॉ/193 .– राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप–राज्यपाल की सहमति दिनांक 17 सितम्बर, 2011 को प्राप्त कर ली है और इसके द्वारा जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :–

"दिल्ली मूल्य सवंर्धित कर (द्वितीय संशोधन) अधिनियम, 2011
(2011 का दिल्ली अधिनियम 08)

(01सितम्बर, 2011 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[17 सितम्बर, 2011]

दिल्ली मूल्य सवंर्धित कर अधिनियम, 2004 को पुनः संशोधित करने के लिए अधिनियम ।

भारत गणराज्य के बासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिख्ति रूप में यह अधिनियमित हो :–

1. **संक्षिप्त नाम, विस्तार एवं प्रारम्भ** .– (1) इस अधिनियम का संक्षिप्त नाम दिल्ली मूल्य संवर्धित कर (द्वितीय संशोधन) अधिनियम, 2011 है ।
(2) इसका विस्तार समस्त राष्ट्रीय राजधानी क्षेत्र दिल्ली पर है ।
(3) अन्यथा उपवंधित को छोड़कर यह सरकारी राजपत्र में अधिसचूना से सरकार द्वारा यथानियत तिथि को प्रभावी होगा ।

2, **धारा 2 का संशोधन** .– दिल्ली मूल्य सवंर्धित कर अधिनियम, 2004 (2005 का दिल्ली अधिनियम 3) (जिसे इसमें इसके पश्चात् "मूल अधिनियम" कहा गया है) की धारा 2 की उपधारा (1) के खंड (जैड डी) में, उपवंध (vii) के पश्चात् तथा इसके अन्त में आने वाली व्याख्या से पहले निम्नलिखित परन्तुक सन्निविष्ट किये जायेंगे, अर्थात :–

"उपवंध है कि 25 जून, 2011 से लागू होने वाले डीजल (एचएसडी) (केन्द्रीय सरकार द्वारा इस पर ली जाने वाली ड्यूटी तथा लैवी सहित) के मूल्य में बढ़ोतरी के समान राशि दिल्ली मूल्य सवंर्धित कर (द्वितीय संशोधन) अधिनियम, 2011 के लागू होने की तिथि को या उसके पश्चात बेचे गये डीजल के बिक्री मूल्य का भाग तब तक नही होगा जब तक कि सरकार सरकारी राजपत्र में अधिसूचना द्वारा तिथि का निदेश न दे या डीजल (एचएसडी) का मूल्य 25 जून, 2011 से पहले के बिक्री मूल्य से नीचे हो जाये, इनमें जो भी पहले हो :

आगे उपवंध है कि यदि डीजल (एचएसडी) का मूल्य 25 जून, 2011 के मूल्य स्तर से ऊपर जाता है तो प्रथम परन्तुक का इस बढोतरी पर कोई प्रभाव नहीं होगा :

यह भी उपवंध है कि यदि डीजल (एचएसडी) का मूल्य नीचे आता है मगर वह 25 जून, 2011 के मूल्य स्तर से ऊपर रहता है तो प्रथम परन्तुक शेष बढ़ोतरी की सीमा तक लागू होगा :

यह भी उपवंध है कि प्रथम परन्तुक तब तक लागू नहीं होगा जब तक कि इसका लाभ उपभोक्ताओं को न मिले ।"

3, **धारा 4 का संशोधन** .— मूल अधिनियम की धारा 4 की उपधारा 1 में :—

(i) खंड (ख) के परन्तुक को हटाया जायेगा;

(ii) खंड (घ) के प्रथम परन्तुक में "चार" शब्द के स्थान पर "पाँच" शब्द को प्रतिस्थापित किया जायेगा ।

4, **धारा 9 का संशोधन** .— मूल अधिनियम की धारा 9 में, उपधारा (1) में, "सामान के उस भाग की सीमा तक जिसकी बिक्री की गई है" शब्दों के स्थान पर "जहाँ खरीद का पता चलता है" शब्दों को प्रतिस्थापित किया जायेगा ।

5, **धारा 74 का संशोधन** .— मूल अधिनियम की धारा 74 की उपधारा (1) में द्वितीय परन्तुक के पश्चात् निम्नलिखित परन्तुक सन्निविष्ट किया जायेगा, अर्थात :—

"यह भी उपवंध है कि आयुक्त, व्यापारी को सुनवाई का अवसर देकर आपत्ति पर विचार करने से पहले व्यापारी को विवादास्पद राशि में से यथोपयुक्त राशि जमा करने के लिए आदेश दे सकता है ।"

तरुन सहरावत

(तरून सहरावत)
अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)